

RATIFIED

Minutes of M.No.49/09 held on 03.03.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No.49/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 was held on 03.03.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B. D. Gosh, Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
5.	Sh. Kishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:78/2/80-ALC2/2008	Party Name:TEKSONS LTD	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case close
	HQ File :01/80/050/00046/AM09/	RLA File :03/95/040/00757/AM07/	Lic.No/Date:0310399654 15.09.2006	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

2	Case No.:12/33/81-ALC2/2006	Party Name:STOKER CONCAST PVT. LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case rejected
	HQ File :01/81/050/00538/AM07/	RLA File :05/24/040/00581/AM07/	Lic.No/Date:0510192406 11.10.2006	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

3	Case No.:74/19/83-ALC1/2007	Party Name:SUNRISE INDUSTRIES (INDIA) LTD	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/83/050/00609/AM08/	RLA File :34/24/040/00065/AM08/	Lic.No/Date:3410019076 27.06.2007	
	Decision : The C&PC furnished written comments in this case vide their O.M. No.46011/109/2006-PC.II dated 16.01.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments on net to net basis without any wastage. The Regional Authority may take necessary action accordingly.			

4	Case No.:1894/26/81-ALC2/2007	Party Name:PRANAV VIKAS (INDIA) PVT.LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/81/050/00216/AM08/	RLA File :05/24/040/00335/AM08/	Lic.No/Date:0510206791 26.07.2007	Defer Date: 28.04.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 28.04.2009.			

5	Case No.:131/2/80-ALC2/2008	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00099/AM09/	RLA File :08/24/040/00013/AM08/	Lic.No/Date:0810066255 31.07.2007	Defer Date: 28.04.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 28.04.2009.			

6	Case No.:66/28/80-ALC2/2007	Party Name:MTAR TECHNOLOGIES PVT.LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/00466/AM08/	RLA File :09/24/040/00284/AM08/	Lic.No/Date:0910031670 28.09.2007	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(8)/2009/TSW(B) dated 03.02.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under :- 1. Export weight of 200 MT may be included in the authorization. 2. Quantity of import item No. 1 may be reduced to 3.9 MT. 3. Quantity of import item No. 3 may be reduced to 31.51 MT. 4. Import items at Sl.No. 2,4,5,6 & 7 may be allowed on net to net basis. 5. Import items at Sl.No. 8,9 & 10 may be allowed as per conditions of GN-4. The Regional Authority may take necessary action accordingly.			

7	Case No.:67/28/80-ALC2/2007	Party Name:ANSALDOCALDAIE BOILERS INDIA PRIVATE LIMITED,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00467/AM08/	RLA File :04/24/040/00238/AM08/	Lic.No/Date:0410091269 28.09.2007	Defer Date: 28.04.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.			

8	Case No.:28/30/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/81/050/00362/AM08/	RLA File :05/24/040/00559/AM08/	Lic.No/Date:0510210503 15.10.2007	Defer Date: 28.04.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 28.04.2009.			

9	Case No.:14/40/81-ALC2/2007	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/81/050/00452/AM08/	RLA File :09/24/040/00302/AM08/	Lic.No/Date:0910032231 27.11.2007	
	Decision : The DHI furnished written comments in this case vide their U.O. No.U.O. No. 3(44)/08/TSW(B)/74 dated 09.02.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Export weight of 33.2 MT may be included in the authorization. 2. Quantity of import item No. 1 may be allowed as “Alloy Steel Tubes O.D.50.8mm X 4 : 06 WT -1206 meters with 1% wastage” (The firm has not submitted calculation of their requirement but as per drawing 210 nos. of 5684 mm long tubes are required). 3. Import items at Sl.No. 2 to 6 may be allowed as per conditions of GN-4. The Regional Authority may take necessary action accordingly.			

10	Case No.:27/40/80-ALC2/2007	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/00612/AM08/	RLA File :04/24/040/00280/AM08/	Lic.No/Date:0410092482 04.12.2007	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity, sizes and net weight of export products may be specified as per Annexure I.(Copy enclosed) 2. Total quantity of export product may be modified as 45 numbers and total net empty weight of export products may be specified as 8235.4 MT. 3. Word “Relevant” may be prefixed with the descriptions of import items at Sl. Nos. 1 and 5. 4. Quantity of import item at Sl.No. 1 may be allowed as 5915752 Kgs. inclusive of 50% wastage.			

4. Quantity of import item at S.No.1 may be allowed as 3815/55 Kgs. inclusive of 5% wastage.
5. Quantities of import items at Sl.Nos. 2, 3 & 4 may be allowed on net to net basis. Accordingly, quantity of import item at S.No.3 may be reduced to 12 nos.
6. Quantity of import item at Sl.No. 5 may be allowed as 1269900 Kgs. inclusive of 2% wastage.
7. Import of components may be allowed with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

11	Case No.:181/2/80-ALC2/2008	Party Name:A-1 FENCE PRODUCTS CO.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00149/AM09/	RLA File :03/94/040/01011/AM08/	Lic.No/Date:0310457509 11.01.2008	Defer Date: 28.04.2009
	Decision : The representative of the MOS informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.			

12	Case No.:10/10/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00310/AM09/	RLA File :09/24/040/00472/AM08/	Lic.No/Date:0910032692 22.01.2008	Defer Date: 28.04.2009
	Decision :DHI made recommendations vide their U.O. No.3(44)/08/TSW(B)/72 dated 09.02.2009 in absence of firm's reply to DL earlier issued. However, Since the reply had been received from the firm, the Committee decided to keep DHI's comments in abeyance and that the case may be re-examined by DHI in view of firm's reply. The case may be re-listed on 28.04.2009.			

13	Case No.:19/10/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00319/AM09/	RLA File :05/24/040/00821/AM08/	Lic.No/Date:0510215301 22.01.2008	Defer Date: 28.04.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 28.04.2009.			

14	Case No.:8/10/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00308/AM09/	RLA File :09/24/040/00471/AM08/	Lic.No/Date:0910032693 22.01.2008	Defer Date: 28.04.2009
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(44)/08/TSW(B)/77 dated 09.02.2009 in absence of firm's reply about Sl.No. 11 of Standard Deficiency letter. The Committee, after deliberating upon the case, decided to keep DHI comments in abeyance till receipt of following information/clarification complete in all respect from the firm. The firm to be reminded and the case may be re-listed on 28.04.2009:- 1. Information in respect of Sl.No.11 of the Standard Deficiency Format.			

15	Case No.:9/10/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case closed
	HQ File :01/80/050/00309/AM09/	RLA File :09/24/040/00399/AM08/	Lic.No/Date:0910032691 22.01.2008	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

16	Case No.:175/2/80-ALC2/2008	Party Name:BOSCH REXROTH (INDIA) LTD	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00143/AM09/	RLA File :07/24/040/00764/AM08/	Lic.No/Date:0710055875 15.02.2008	Defer Date: 28.04.2009
	Decision : The representative of the DIPP informed the Committee that they received the reply on 02.03.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.			

17	Case No.:12/2/80-ALC2/2008	Party Name:THERMODYNE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01220/AM08/	RLA File :04/24/040/00367/AM08/	Lic.No/Date:0410094206 04.03.2008	Defer Date: 28.04.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 28.04.2009.			

18	Case No.:39/10/80-ALC2/2008	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00339/AM09/	RLA File :04/24/040/00390/AM08/	Lic.No/Date:0410094287 06.03.2008	Defer Date: 28.04.2009
	Decision : The Committee observed that clarification on SCOMET item called for from RA are yet to be received. The Committee, therefore, decided to remind JDG (Muthuraj) by name for expediting their comments. The case may be re-listed on 28.04.2009.			

19	Case No.:28/10/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00328/AM09/	RLA File :02/24/040/00315/AM08/	Lic.No/Date:0210110050 07.03.2008	Defer Date: 28.04.2009
	Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 28.04.2009.			

20	Case No.:11/18/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00680/AM09/	RLA File :31/24/040/00367/AM08/	Lic.No/Date:3110033041 11.03.2008	Defer Date: 28.04.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.			

21	Case No.:51/10/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00351/AM09/	RLA File :03/95/040/01176/AM08/	Lic.No/Date:0310464472 11.03.2008	Defer Date: 28.04.2009
	Decision : The Committee noted that firm's application again forwarded to O/o Textile Commissioner on 12.02.2009 for examination and submission of comments. The Committee, therefore, decided to remind Textile Commissioner for expediting their comments. The case may be re-listed on 28.04.2009.			

22	Case No.:52/10/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00352/AM09/	RLA File :03/95/040/01186/AM08/	Lic.No/Date:0310464552 11.03.2008	Defer Date: 28.04.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.			

23	Case No.:36/10/80-ALC2/2008	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00336/AM09/	RLA File :04/24/040/00391/AM08/	Lic.No/Date:0410094366 12.03.2008	Defer Date: 28.04.2009
	Decision : The Committee observed that clarification on SCOMET item called for from RA are yet to be received. The Committee, therefore, decided to remind JDG (Muthuraj) by name for expediting their comments. The case may be re-listed on 28.04.2009.			

24	Case No.:37/10/80-ALC2/2008	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00337/AM09/	RLA File :04/24/040/00399/AM08/	Lic.No/Date:0410094367 12.03.2008	Defer Date: 28.04.2009
	Decision : The Committee observed that clarification on SCOMET item called for from RA are yet to be received. The Committee, therefore, decided to remind JDG (Muthuraj) by name for expediting their comments. The case may be re-listed on 28.04.2009.			

25	Case No.:13/18/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00682/AM09/	RLA File :31/24/040/00393/AM08/	Lic.No/Date:3110033083 13.03.2008	Defer Date: 28.04.2009

Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 28.04.2009.

26	Case No.:2/18/80-ALC2/2008	Party Name:AQUATECH SYSTEMS (ASIA) PVT. LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case rejected
	HQ File :01/80/050/00671/AM09/	RLA File :31/21/040/00528/AM08/	Lic.No/Date:3110033111 17.03.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

27	Case No.:24/10/80-ALC2/2008	Party Name:TIL LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00324/AM09/	RLA File :02/24/040/00324/AM08/	Lic.No/Date:0210110531 19.03.2008	Defer Date: 28.04.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, directed the firm to appear before the NC to explain their case in person along with full facts regarding detailed calculation and justification for high wastage of 37% on steel plates. The case may be re-listed on 28.04.2009.			

28	Case No.:41/10/80-ALC2/2008	Party Name:KILBURN ENGINEERING LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00341/AM09/	RLA File :03/94/040/01309/AM08/	Lic.No/Date:0310465801 19.03.2008	Defer Date: 28.04.2009
	Decision : The DHI has desired some information vide their U.O. No. 3(9)/2008/TSW(B) dt. 29.11.2009. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 28.04.2009:- 1. Wastage claimed in the application was 10% on all the items which has now been changed to 20% on few items without any explanation. 2. Export product is rotary dryer drum while the drawing submitted is for dryer assembly. 3. Information in respect of Sl.No.4 & 11 of the Standard Deficiency Format.			

29	Case No.:33/10/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00333/AM09/	RLA File :04/24/040/00383/AM08/	Lic.No/Date:0410094754 25.03.2008	Defer Date: 28.04.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.			

	Case No.:10/18/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred

30	HQ File :01/80/050/00679/AM09/	RLA File :31/24/040/00380/AM08/	Lic.No/Date:3110033266 26.03.2008	Defer Date: 28.04.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.			

31	Case No.:14/18/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00683/AM09/	RLA File :31/24/040/00366/AM08/	Lic.No/Date:3110033283 27.03.2008	Defer Date: 28.04.2009
Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.				

32	Case No.:32/10/80-ALC2/2008	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00332/AM09/	RLA File :04/24/040/00413/AM08/	Lic.No/Date:0410094941 01.04.2008	Defer Date: 28.04.2009
Decision : The Committee observed that clarification on SCOMET item called for from RA are yet to be received. The Committee, therefore, decided to remind JDG (Muthuraj) by name for expediting their comments. The case may be re-listed on 28.04.2009.				

33	Case No.:34/2/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00002/AM09/	RLA File :06/81/040/00014/AM08/	Lic.No/Date:0610013150 01.04.2008	Defer Date: 28.04.2009
Decision : The representative of DC(MSME) informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 28.04.2009.				

34	Case No.:18/18/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00687/AM09/	RLA File :11/24/040/00080/AM08/	Lic.No/Date:1110017035 02.04.2008	Defer Date: 28.04.2009
Decision : The Committee observed that the comments called for from D/o Telecommunication are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.04.2009.				

35	Case No.:58/10/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/00358/AM09/	RLA File :03/95/040/01259/AM08/	Lic.No/Date:0310467019 02.04.2008	
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-				

1. Description, quantity and net weight of export products may be modified as per Ann II (**Copy enclosed**).Accordingly total net export weight of 1670 MT & 0.5 MT may be specified with the quantities of export products at Sl No 1 & 2 respectively.
2. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 1 to 8 and 25 to 27..
3. Quantity of import item at Sl.No.1 may be allowed as 206347 Kgs. inclusive of 19.5 % wastage after 1/3rd recovery.
4. Quantity of import item at Sl.No.2 may be allowed as 168333Kgs. inclusive of 16 % wastage after 1/3rd recovery.
5. Quantity of import item at Sl.No.3 may be allowed as 720362 Kgs. inclusive of 6.9 % wastage after 1/3rd recovery.
6. Quantity of import item at Sl.No.4 may be allowed as 17665 Kgs. inclusive of 3 % wastage.
7. Quantity of import item at Sl.No.5 may be allowed as 5828 Mtrs.(75771 Kgs) inclusive of 2% wastage.
8. Quantity of import item at Sl.No.6 may be allowed as 971 Mtrs.(7771 Kgs) inclusive of 2% wastage.
9. Quantity of import item at Sl.No.7 may be allowed as 40800 Kgs. inclusive of 2 % wastage.
10. Quantity of import item at Sl.No.8 may be allowed as 2040 Kgs. inclusive of 2 % wastage.
11. Quantity of import item at Sl.No.9 may be allowed as 4500 Nos. on net to net basis. However duty free import may be restricted to 272600 Kgs after taking 20 % recovery from scrap.
12. Weights of 5000 Kgs., 46000 Kgs, 4000 Kgs, 30000 Kgs, 500 Kgs, 7300 Kgs, 2000Kgs, 1000 Kgs, 1000 Kgs, 25000 Kgs, 3600 Kgs,500 kgs & 500Kgs, may be added with the quantities of import items at S.Nos. 10,11,12,13,14,15, 21, 22, 23, 24, 28, 29 & 30 respectively and their quantities may be allowed on net to net basis.
13. Quantity of import item at Sl.No.16 may be allowed as 1500 Nos. on net to net basis. However duty free import may be restricted to 157500 Kgs inclusive of 5 % wastage.
14. Quantity of import item at S.No. 17 may be allowed as 22984 Kgs.
15. Quantities of import items at S.No. 18, 19 & 20 may be allowed as applied for i.e. 30030 Kgs, 20020 Kgs & 50050 Kgs respectively.
16. Quantity of import item at Sl.No 25 may be allowed as 10213 Kgs inclusive of 10 % wastage.
17. Quantities of import items at Sl.Nos.26 & 27 may be allowed as applied for i.e. 350 Kgs & 250 Kgs respectively on net to net basis
18. Quantities of import items at Sl.Nos.31, 32 & 33 may be allowed as applied for.
19. Import of components may be allowed with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

36	Case No.:53/10/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00353/AM09/	RLA File :03/95/040/00001/AM09/	Lic.No/Date:0310467224 03.04.2008	Defer Date: 28.04.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.			

37	Case No.:1/18/80-ALC2/2008	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/00670/AM09/	RLA File :31/24/040/00013/AM09/	Lic.No/Date:3110033551 22.04.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			

1. Net weight of export products from S.Nos. 1 to 5 may be specified as 937.8 MT, 462.7 MT, 472.8 MT, 131.1 MT & 128.9 MT respectively. (Total net export weight 2133.3 MT).
2. Import items from S.No.1 to 7 may be allowed on net to net basis with accountability clause.
3. Import items from S.Nos. 8 to 13 may be allowed on net to net basis as applied for by the firm.

The Regional Authority may take necessary action accordingly.

38	Case No.:15/18/80-ALC2/2008	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00684/AM09/	RLA File :34/24/040/00010/AM09/	Lic.No/Date:3410021266 29.04.2008	Defer Date: 28.04.2009
	Decision : The representative of DC(MSME) informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 28.04.2009.			

39	Case No.:64/10/80-ALC2/2008	Party Name:CRISTOPIA ENERGY SYSTEMS(I) PVT.LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00364/AM09/	RLA File :11/24/040/00003/AM09/	Lic.No/Date:1110017194 15.05.2008	Defer Date: 28.04.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 28.04.2009.			

40	Case No.:4/18/80-ALC2/2008	Party Name:C-TECH ENGINEERS PVT LTD	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00673/AM09/	RLA File :31/24/040/00048/AM09/	Lic.No/Date:3110033860 26.05.2008	Defer Date: 28.04.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.			

41	Case No.:20/18/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00689/AM09/	RLA File :11/24/040/00026/AM08/	Lic.No/Date:1110017656 07.07.2008	Defer Date: 28.04.2009
	Decision : The representative of the MOS informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.			

	Case No.:21/18/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00690/AM09/	RLA File :11/24/040/00004/AM09/	Lic.No/Date:1110017657	Defer Date: 28.04.2009

42	HQ File :01/80/050/00090/AM09/	RLA File :11/24/040/00004/AM09/	Lic.No/Date:111001/05 / 07.07.2008	Delet Date: 28.04.2009
	Decision : The representative of the MOS informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.			
43	Case No.:25/18/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00694/AM09/	RLA File :03/95/040/00142/AM09/	Lic.No/Date:0310477866 08.07.2008	Defer Date: 28.04.2009
	Decision : The Committee observed that the comments called for from Textile Commissioner are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.04.2009.			
44	Case No.:29/18/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00698/AM09/	RLA File :03/95/040/00319/AM09/	Lic.No/Date:0310477961 09.07.2008	Defer Date: 28.04.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 28.04.2009.			
45	Case No.:30/18/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/00699/AM09/	RLA File :03/94/040/00231/AM09/	Lic.No/Date:0310477989 09.07.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			
	1. Net empty weights of 134.8 MT & 39.872 MT may be added with the quantities of export products at S.Nos. 1 & 2 respectively (Total net export weight 174.672 MT). 2. Word “relevant” may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as 163883 Kgs. inclusive of 9.6% wastage after 1/3rd recovery from scrap. 3. Weight of 11434 Kgs. may be added with the quantity of import item at S.No. 2 and the same may be allowed on net to net basis. 4. Quantities of import items at S.No. 3, 4 & 5 may be allowed as 2940 Kgs. each. 5. Import of components may be allowed with accountability clause.			
	Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.			
	The Regional Authority may take necessary action accordingly.			
46	Case No.:31/18/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/00700/AM09/	RLA File :03/94/040/00222/AM09/	Lic.No/Date:0310477996	

	HQ File :01/80/050/00702/AM09/	RLA File :03/94/040/00226/AM09/	Lic.No/Date:0310477770 09.07.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 64.2 MT each may be added with the quantities of export products at S.Nos. 1, 2 & 3 respectively (Total net export weight 192.6 MT). 2. Word “relevant” may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as 58665 Kgs. inclusive of 5.4% wastage after 1/3rd recovery from scrap. 3. Weights of 1848 Kgs., 39844 Kgs. and 1431 Kgs. may be added with the quantities of import items at S.No. 2, 3 & 5 respectively and the same may be allowed on net to net basis. 4. Word “relevant” may be prefixed with the description of import item at S.No.4 and quantity of this item may be allowed as 118806 mtrs. (83506 Kgs.) inclusive of 2% wastage. 5. Quantities of import items at S.No. 6, 7 & 8 may be allowed as 1299 Kgs. each. 6. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

	Case No.:33/18/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/00702/AM09/	RLA File :03/94/040/00226/AM09/	Lic.No/Date:0310478005 09.07.2008	
47	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 118.757 MT & 30.845 MT may be added with the quantities of export products at S.Nos. 1 & 2 respectively (Total net export weight 149.602 MT). 2. Word “relevant” may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as 139328 Kgs. inclusive of 7.8% wastage after 1/3rd recovery from scrap. 3. Weight of 10149 Kgs. may be added with the quantity of import item at S.No. 2 and the same may be allowed on net to net basis. 4. Quantities of import items at S.No. 3, 4 & 5 may be allowed as 2780 Kgs. each. 5. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

	Case No.:35/18/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
48	HQ File :01/80/050/00704/AM09/	RLA File :03/94/040/00267/AM09/	Lic.No/Date:0310478037 09.07.2008	Defer Date: 28.04.2009

Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.

49	Case No.:39/18/80-ALC2/2008	Party Name:BUHLER (INDIA) PVT LTD	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case closed
	HQ File :01/80/050/00708/AM09/	RLA File :07/24/040/00100/AM09/	Lic.No/Date:0710058419 10.07.2008	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

50	Case No.:40/18/80-ALC2/2008	Party Name:BUHLER (INDIA) PVT LTD	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case closed
	HQ File :01/80/050/00709/AM09/	RLA File :07/24/040/00112/AM09/	Lic.No/Date:0710058420 10.07.2008	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

51	Case No.:56/18/80-ALC2/2008	Party Name:WILSON ENGINEERING INDUSTRIES PVT. LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00725/AM09/	RLA File :02/24/040/00099/AM09/	Lic.No/Date:0210114834 15.07.2008	Defer Date: 28.04.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 28.04.2009.			

52	Case No.:71/18/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00740/AM09/	RLA File :05/24/040/00215/AM09/	Lic.No/Date:0510223933 16.07.2008	Defer Date: 28.04.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.04.2009:-			

1. Information in respect of Sl.No.3,4 & 11 of the Standard Deficiency Format.
2. Use of export product.

53	Case No.:80/18/80-ALC2/2008	Party Name:PUSHP FORGINGS PVT. LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00749/AM09/	RLA File :13/24/040/00004/AM09/	Lic.No/Date:1310026491 17.07.2008	Defer Date: 28.04.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 28.04.2009.			

54	Case No.:83/18/80-ALC2/2008	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/00752/AM09/	RLA File :07/24/040/00129/AM09/	Lic.No/Date:0710058627 21.07.2008	Defer Date: 28.04.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.			

55	Case No.:3/25/80-ALC2/2008	Party Name:E.S.LIGHTING TECHNOLOGIES PVT LTD	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01012/AM09/	RLA File :05/24/040/00340/AM09/	Lic.No/Date:0510226700 02.09.2008	Defer Date: 28.04.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 28.04.2009.			

56	Case No.:4/25/80-ALC2/2008	Party Name:SONA OKEGAWA PRECISION FORGINGS LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01013/AM09/	RLA File :05/24/040/00230/AM09/	Lic.No/Date:0510226701 02.09.2008	Defer Date: 28.04.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.			

57	Case No.:5/25/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/01014/AM09/	RLA File :02/24/040/00152/AM09/	Lic.No/Date:0210116856 03.09.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			

1. Total net export weight of 57.058 MT may be added with the quantity of export product.
2. Quantity of import item may be allowed as 100226 Kgs. inclusive of 75.6 % wastage after 20 % recovery.

The Regional Authority may take necessary action accordingly.

58	Case No.:6/25/80-ALC2/2008	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/01015/AM09/	RLA File :31/24/040/00153/AM09/	Lic.No/Date:3110035254 04.09.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export products from S.Nos. 1 to 5 may be specified as 1394.5 MT, 698.5 MT, 942.3 MT, 243.9 MT & 227.8 MT respectively. (Total net export weight 3507 MT). 2. Import items from S.No.1 to 7 may be allowed on net to net basis with accountability clause. 3. Import items from S.Nos. 8 to 13 may be allowed on net to net basis as applied for by the firm. The Regional Authority may take necessary action accordingly.			

59	Case No.:18/25/80-ALC2/2008	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01027/AM09/	RLA File :31/24/040/00150/AM09/	Lic.No/Date:3110035295 05.09.2008	Defer Date: 28.04.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 28.04.2009.			

60	Case No.:20/25/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/01029/AM09/	RLA File :02/24/040/00155/AM09/	Lic.No/Date:0210117107 08.09.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net export weight of 57.882 MT may be added with the quantity of export product. 2. Quantity of import item may be allowed as 5168 Nos. on net to net basis. The duty free weight of import item may be restricted to 59304 Kgs. inclusive of 2.5 % wastage after 20 % recovery. The Regional Authority may take necessary action accordingly.			

	Case No.:21/25/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01030/AM09/	RLA File :02/24/040/00156/AM09/	Lic.No/Date:0210117107 08.09.2008	Defer Date: 28.04.2009

61	HQ File :01/80/050/01030/AM09/	RLA File :03/93/040/00481/AM09/	Lic.No/Date:0310485523 08.09.2008	Defer Date: 28.04.2009
	Decision : The Committee noted that firm vide their letter dt. 2.3.2009 requested this Office to reduce the quantity of import item No. 1 and allow to add a new import item at S.No. 10 of import item list under the subject advance authorization as per their requirement. The firm has also endorsed that letter to Jt. DGFT, Mumbai for consideration. The Committee took note of the firm's request and decided to forward a copy of firm's letter dt.2.3.09 to RA, Mumbai with the advice to incorporate the amendment required by the firm subject to final ratification of norms by the NC. The Committee also advised the representative of DIPP to furnish their comments after taking into account the above request of the firm. The case may be re-listed on 28.4.2009.			

62	Case No.:25/25/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01034/AM09/	RLA File :31/24/040/00143/AM09/	Lic.No/Date:3110035317 09.09.2008	Defer Date: 28.04.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.04.2009:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format. 2. Specific Components to be manufactured from the each raw material and their placement. 3. Size of each fin tube (length, thickness and diameter) along with its weight.			

63	Case No.:26/25/80-ALC2/2008	Party Name:VA TECH WABAG LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01035/AM09/	RLA File :04/24/040/00145/AM09/	Lic.No/Date:0410098434 09.09.2008	Defer Date: 28.04.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 28.04.2009.			

64	Case No.:27/25/80-ALC2/2008	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01036/AM09/	RLA File :34/24/040/00077/AM09/	Lic.No/Date:3410022267 09.09.2008	Defer Date: 28.04.2009
	Decision : The representative of the DC(MSME) informed the Committee that the case was under their study. The Committee, however, decided to remind C&PC also to expedite their comments and to re-list the case on 28.04.2009.			

	Case No.:11/26/80-ALC2/2008	Party Name:THE INDURE PVT. LTD	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01047/AM09/	RLA File :05/24/040/00364/AM09/	Lic.No/Date:0510227284 11.09.2008	Defer Date: 28.04.2009
	Decision : The DHI has desired some information vide their L/O No. 3/50/08 TSW(R) dt. 17.02.2009. The Committee has decided to ask the firm to furnish the			

65	Decision : The DTH has desired some information vide their O.O. No. 3(50)/08-LSW(B) dt. 17.02.2009. The Committee has decided to ask the DTH to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 28.04.2009:- 1. Information in respect of Sl.No.8 & 9 of the Standard Deficiency Format. 2. Stage wise manufacturing process of the End product giving wastage at each stage of manufacture. 3. It is stated that item no. 4 of the import is the spare of item no. 3. (F/X). But the value of main item (item No. 3) is Rs. 12 lakh where as the value of spares is stated to be Rs. 19 crores – Why? 4. Quantity justification of item No. 4,5,& 6 of import.		
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66	Case No.:12/26/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/01048/AM09/	RLA File :05/24/040/00380/AM09/	Lic.No/Date:0510227331 11.09.2008	
	Decision : The C&PC furnished written comments in this case vide their O.M. No.46011/200/2005-PC.II dated 16.01.2009 recommending the norms. The Committee, committee considered the their comments and after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of import item Nos. 1, 3 & 4 may be allowed with 5% wastage. 2. Quantity of import item Nos. 2,5,6 & 7 may be allowed on net to net basis. 3. Quantity of import item Nos. 8 & 9 may be allowed as per packing policy. The Regional Authority may take necessary action accordingly.			

67	Case No.:13/26/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01049/AM09/	RLA File :05/24/040/00381/AM09/	Lic.No/Date:0510227332 11.09.2008	Defer Date: 28.04.2009
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.04.2009.			

68	Case No.:14/26/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/01050/AM09/	RLA File :05/24/040/00352/AM09/	Lic.No/Date:0510227343 11.09.2008	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import item Nos. 1 & 2 may be allowed with 5% wastage. 2. Quantity of import item Nos. 3 & 4 may be allowed as per packing policy. The Regional Authority may take necessary action accordingly.			

	Case No.:15/26/80-ALC2/2008	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
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69	HQ File :01/80/050/01051/AM09/	RLA File :31/21/040/00210/AM09/	Lic.No/Date:3110035367 11.09.2008	Defer Date: 28.04.2009
	Decision : The Committee noted that the product covered under SCOMET item. Accordingly it was decided to call for copy of Export Authorization from the firm. The case may be re-listed on 28.04.2009.			

70	Case No.:23/26/80-ALC2/2008	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01059/AM09/	RLA File :03/95/040/00516/AM09/	Lic.No/Date:0310486068 11.09.2008	
	Decision : The Committee noticed that norms for the similar authorization containing same import and export items for the applicant firm was ratified by the NC in its M.No.25/81 held on 18.9.07 vide case No.9/8/81-ALC2/2007. In view of the above fact, the Committee felt that there is no need to re-ratify the norms for the same product and decided to advice the RA to consider the subject case on repeat norms basis in terms of policy Circular No.20 dt.5.12.07. The Regional Authority may take necessary action accordingly.			

71	Case No.:19/26/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case closed
	HQ File :01/80/050/01055/AM09/	RLA File :05/24/040/00388/AM09/	Lic.No/Date:0510227380 12.09.2008	
	Decision : The Committee noted that RA vide their letter No. 05/24/040/00388/AM09 dt. 20.01.2009 informed the subject advance authorization has been issued repeat basis as per the norms fixed by NC hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

72	Case No.:20/26/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01056/AM09/	RLA File :05/24/040/00389/AM09/	Lic.No/Date:0510227382 12.09.2008	Defer Date: 28.04.2009
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.04.2009:- 1. Weight and drawings / specification of export product. 2. Manufacturing process with process flow chart and stage wise wastage therein with justification. 3. Material balancing for calculation of net weight of imported input for each export product. 4. Material balancing justifying quantity needed for each import items.			

73	Case No.:22/26/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01058/AM09/	RLA File :05/24/040/00390/AM09/	Lic.No/Date:0510227404 12.09.2008	Defer Date: 28.04.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.04.2009:-			

1. Information in respect of Sl.No.1,3,5,8 & 11 of the Standard Deficiency Format.
2. Drawing [catalogue in English](#).

74	Case No.:32/26/80-ALC2/2008	Party Name:VXL INSTRUMENTS LTD	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case closed
	HQ File :01/80/050/01068/AM09/	RLA File :07/21/040/00514/AM09/	Lic.No/Date:0710059795 15.09.2008	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

75	Case No.:35/26/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01071/AM09/	RLA File :03/95/040/00494/AM09/	Lic.No/Date:0310486492 16.09.2008	Defer Date: 28.04.2009
	Decision : The Committee noted that firm vide their letter dt. 6.2.2009 requested this Office to amend the unit of measurement of import item No. 4 viz. “forgings” to read as “Nos.” instead of “Kgs.” under the subject advance authorization as per their requirement. The Committee took note of the firm’s request and decided to forward a copy of firm’s letter dt.6.2.09 to RA, Mumbai with the advice to incorporate the amendment required by the firm subject to final ratification of norms by the NC. The Committee also noted that the firm’s reply was received by DIPP on 02.03.2009 and is under their examination. The case may be re-listed on 28.4.2009.			

76	Case No.:36/26/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01072/AM09/	RLA File :03/95/040/00537/AM09/	Lic.No/Date:0310486504 16.09.2008	Defer Date: 28.04.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.			

77	Case No.:38/26/80-ALC2/2008	Party Name:RANDACK FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/01074/AM09/	RLA File :31/24/040/00167/AM09/	Lic.No/Date:3110035396 16.09.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1 Word “delta coated” may be added in the bracket after the description of both export products. 2 Quantity of import items may be allowed on net to net basis.			

	The Regional Authority may take necessary action accordingly.			
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78	Case No.:39/26/80-ALC2/2008	Party Name:CLESTRA MODULAR SYSTEMS PVT.LTD	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case closed
	HQ File :01/80/050/01075/AM09/	RLA File :31/24/040/00409/AM07/	Lic.No/Date:3110035397 16.09.2008	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

79	Case No.:41/26/80-ALC2/2008	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/01077/AM09/	RLA File :05/24/040/00399/AM09/	Lic.No/Date:0510227653 17.09.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of 37.2 MT may be specified with the quantity of export product. 2. Quantity of export product may be corrected to 12 nos. 3. Quantity of import item may be allowed as 11744 Kgs. (31327 mtrs.) inclusive of 1% wastage. The Regional Authority may take necessary action accordingly.			

80	Case No.:42/26/80-ALC2/2008	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/01078/AM09/	RLA File :05/24/040/00400/AM09/	Lic.No/Date:0510227654 17.09.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of 9.3 MT may be specified with the quantity of export product. 2. Quantity of import item at S.No. 1 may be allowed as 2936 Kgs. (7832 mtrs.) inclusive of 1% wastage. 3. Quantity of import item at S.No. 2 may be allowed as applied for i.e 2978 Kgs. inclusive of 1% wastage The Regional Authority may take necessary action accordingly.			

81	Case No.:44/26/80-ALC2/2008	Party Name:GAZEBO INDUSTRIES LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01080/AM09/	RLA File :03/94/040/00565/AM09/	Lic.No/Date:0310486788 17.09.2008	Defer Date: 28.04.2009

Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.

82	Case No.:45/26/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01081/AM09/	RLA File :04/24/040/00113/AM09/	Lic.No/Date:0410098647 17.09.2008	Defer Date: 28.04.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.			

83	Case No.:3/34/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01245/AM09/	RLA File :09/24/040/00292/AM09/	Lic.No/Date:0910035792 30.10.2008	Defer Date: 28.04.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 28.04.2009.			

84	Case No.:6/34/80-ALC2/2008	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01248/AM09/	RLA File :04/24/040/00176/AM09/	Lic.No/Date:0410099633 31.10.2008	Defer Date: 28.04.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.			

85	Case No.:12/34/80-ALC2/2008	Party Name:WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case closed
	HQ File :01/80/050/01254/AM09/	RLA File :61/24/040/00045/AM09/	Lic.No/Date:6110000234 03.11.2008	
	Decision : The Committee noted that RA vide their letter No. 61/24/040/00045/AM09 dt. 21.01.2009 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

86	Case No.:13/34/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01255/AM09/	RLA File :03/95/040/00666/AM09/	Lic.No/Date:0310492676 03.11.2008	Defer Date: 28.04.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.			

87	Case No.:7/34/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/01249/AM09/	RLA File :05/24/040/00491/AM09/	Lic.No/Date:0510230183 03.11.2008	
	Decision : The C&PC furnished written comments in this case vide their O.M. No.4611/200/2005-PC.II dated 16.01.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. To export 1 kg. of Urine Collection Bag, quantity of inputs may be allowed as under:- 1. PVC Sheet may be allowed as 1.10 kg./kg. content in the export product. 2. PVC compound may be allowed as 1.05 kg./kg. content in the export product. 3. PP Granuls may be allowed as 1.05 kg./kg. content in the export product. 4. ABS Granules may be allowed as 1.05 kg./kg. content in the export product. 5. HDPE Granules may be allowed as 1.05 kg./kg. content in the export product. The Regional Authority may take necessary action accordingly.			

88	Case No.:9/34/80-ALC2/2008	Party Name:DELKOR TECHNIK INDIA PLTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01251/AM09/	RLA File :07/24/040/00407/AM09/	Lic.No/Date:0710060844 03.11.2008	Defer Date: 28.04.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 28.04.2009.			

89	Case No.:11/34/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01253/AM09/	RLA File :05/24/040/00402/AM09/	Lic.No/Date:0510230292 04.11.2008	Defer Date: 28.04.2009
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply on 02.03.3009 and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.			

90	Case No.:15/34/80-ALC2/2008	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01257/AM09/	RLA File :03/94/040/00757/AM09/	Lic.No/Date:0310492847 04.11.2008	Defer Date: 28.04.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.04.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

91	Case No.:18/34/80-ALC2/2008	Party Name:FABLINK ENGINEERING PVT. LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01260/AM09/	RLA File :05/24/040/00498/AM09/	Lic.No/Date:0510230371 05.11.2008	Defer Date: 28.04.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.			

92	Case No.:19/34/80-ALC2/2008	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01261/AM09/	RLA File :04/24/040/00194/AM09/	Lic.No/Date:0410099766 05.11.2008	Defer Date: 28.04.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 28.04.2009.			

93	Case No.:20/34/80-ALC2/2008	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01262/AM09/	RLA File :04/24/040/00195/AM09/	Lic.No/Date:0410099767 05.11.2008	Defer Date: 28.04.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 28.04.2009.			

94	Case No.:21/34/80-ALC2/2008	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01263/AM09/	RLA File :07/24/040/00422/AM09/	Lic.No/Date:0710060893 05.11.2008	Defer Date: 28.04.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 20.04.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 28.04.2009.			

95	Case No.:24/34/80-ALC2/2008	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01266/AM09/	RLA File :03/94/040/00761/AM09/	Lic.No/Date:0310493107 05.11.2008	Defer Date: 28.04.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.04.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

96	Case No.:22/34/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01264/AM09/	RLA File :02/24/040/00193/AM09/	Lic.No/Date:0210119385 06.11.2008	Defer Date: 28.04.2009
	Decision : The DC(MSME) has desired some information vide their U.O. No. 30(343)2008-ME dt. 25.02.2009. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 28.04.2009:- 1. Process of manufacturing with process flow chart and wastage there in stepwise. 2. Basis to calculate the quantity of imported inputs for export product, indicating per unit requirement / consumption of imported inputs. 3. Wastage justification.			

97	Case No.:26/34/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01268/AM09/	RLA File :03/94/040/00744/AM09/	Lic.No/Date:0310493271 07.11.2008	Defer Date: 28.04.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.04.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

98	Case No.:27/34/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01269/AM09/	RLA File :03/95/040/00642/AM09/	Lic.No/Date:0310493272 07.11.2008	Defer Date: 28.04.2009
	Decision : The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 28.04.2009.			

99	Case No.:28/34/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case closed
	HQ File :01/80/050/01270/AM09/	RLA File :61/24/040/00047/AM09/	Lic.No/Date:6110000238 07.11.2008	
	Decision : The Committee noted that RA vide their letter No. 61/24/040/00047/AM09 dt. 21.01.2009 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

100	Case No.:31/34/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case closed
	HQ File :01/80/050/01273/AM09/	RLA File :61/24/040/00048/AM09/	Lic.No/Date:6110000239 10.11.2008	
	Decision : The Committee noted that RA vide their letter No. 61/24/040/00048/AM09 dt. 21.01.2009 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

	Decision : The Committee noted that RA vide their letter NO. 61/24/040/00048/AM09 dt. 21.01.2009 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			
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101	Case No.:32/34/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case closed
	HQ File :01/80/050/01274/AM09/	RLA File :61/24/040/00049/AM09/	Lic.No/Date:6110000240 10.11.2008	
	Decision : The Committee noted that RA vide their letter No. 61/24/040/00049/AM09 dt. 21.01.2009 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

102	Case No.:33/34/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case closed
	HQ File :01/80/050/01275/AM09/	RLA File :61/24/040/00050/AM09/	Lic.No/Date:6110000241 10.11.2008	
	Decision : The Committee noted that RA vide their letter No. 61/24/040/00050/AM09 dt. 21.01.2009 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

103	Case No.:34/34/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case closed
	HQ File :01/80/050/01276/AM09/	RLA File :61/24/040/00051/AM09/	Lic.No/Date:6110000242 10.11.2008	
	Decision : The Committee noted that RA vide their letter No. 61/24/040/00051/AM09 dt. 21.01.2009 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

104	Case No.:30/34/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01272/AM09/	RLA File :05/24/040/00504/AM09/	Lic.No/Date:0510230648 11.11.2008	Defer Date: 28.04.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 20.04.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 28.04.2009.			

105	Case No.:35/34/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01277/AM09/	RLA File :05/24/040/00508/AM09/	Lic.No/Date:0510230607	Defer Date: 28.04.2009

HQ File :01/80/050/0127/AM09/	RLA File :03/24/040/00508/AM09/	Lic.No/Date:031025007 / 11.11.2008	Defer Date: 28.04.2009
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 28.04.2009.			

106	Case No.:37/34/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01279/AM09/	RLA File :03/95/040/00698/AM09/	Lic.No/Date:0310493987 12.11.2008	Defer Date: 28.04.2009
	Decision : The Committee observed that the information and clarification called for from RA are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.04.2009.			

107	Case No.:4/42/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/01628/AM09/	RLA File :03/95/040/00785/AM09/	Lic.No/Date:0310499976 26.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weight of 72.2 MT may be specified with the quantity of export product. 2. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 1 & 3. 3. Quantity of import items at Sl.Nos.1 may be allowed as applied for i.e. 34000 Kgs. inclusive of 5 % wastage. 4. Weights of 11292 Kgs.& 320 Kgs. may be added with the quantities of import items at S.Nos. 2 & 4 respectively and their quantities may be allowed on net to net basis.. 5. Quantity of import item at Sl.No.3 may be allowed as 24200 mtrs. (28770 kgs.) inclusive of 2% wastage. 6. Quantities of import items at S.No. 5 & 6 may be allowed as 1080 Kgs. each.. 7. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

108	Case No.:5/42/80-ALC2/2008	Party Name:ACE DESIGNERS LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01629/AM09/	RLA File :07/24/040/00528/AM09/	Lic.No/Date:0710062050 26.12.2008	Defer Date: 28.04.2009
	Decision : The Committee noted that hardcopy of firm’s application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 28.04.2009.			

109	Case No.:6/42/80-ALC2/2008	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01630/AM09/	RLA File :07/24/040/00531/AM09/	Lic.No/Date:0710062052 26.12.2008	Defer Date: 28.04.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 28.04.2009.			

110	Case No.:1/42/80-ALC2/2008	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01625/AM09/	RLA File :05/24/040/00635/AM09/	Lic.No/Date:0510233403 29.12.2008	Defer Date: 28.04.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 28.04.2009.			

111	Case No.:12/42/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01636/AM09/	RLA File :31/24/040/00243/AM09/	Lic.No/Date:3110036661 29.12.2008	Defer Date: 28.04.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI / DIPP for examination and submission of comments. The case may be re-listed on 28.04.2009.			

112	Case No.:13/42/80-ALC2/2008	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/01637/AM09/	RLA File :03/94/040/00585/AM09/	Lic.No/Date:0310500253 29.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- i) Net empty weights of 73.06 MT & 17.5 MT may be added with the quantities of export products at S.No.1 & 2 respectively (Total net empty export weight 90.56 MT). ii) Word “ relevant “ may be prefixed with the description of import items at SI Nos. 1 & 2. iii) Quantity of import at at S.No.1 may be allowed as applied for i.e. 22.031 MT inclusive of 5% wastage. iv) Quantity of import at at S.No.2 may be allowed as 32.288 MT inclusive of 2% wastage. v) Quantity of import at at S.No.3 may be allowed as 21.036 MT inclusive of 3% wastage. vi) Import item at S.No. 4 may be allowed on net to net basis.			

vii)	Import of components may be allowed with accountability clause		
	Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.		
	The Regional Authority may take necessary action accordingly.		

113	Case No.:2/42/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01626/AM09/	RLA File :05/24/040/00630/AM09/	Lic.No/Date:0510233406 29.12.2008	Defer Date: 28.04.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.04.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

114	Case No.:3/42/80-ALC2/2008	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/01627/AM09/	RLA File :05/24/040/00634/AM09/	Lic.No/Date:0510233408 29.12.2008	
	Decision : The representative of DHI informed the Committee that they have not received firm's application. The Committee therefore again handover the firm's application to the technical authority for examination and submission of comments. The case may be re-listed on 28.04.2009.			

115	Case No.:19/42/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01643/AM09/	RLA File :03/95/040/00673/AM09/	Lic.No/Date:0310500469 30.12.2008	Defer Date: 28.04.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.04.2009: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 2. Basis / justification for the quantities of import items at S. Nos. 2 & 4.			

116	Case No.:21/42/80-ALC2/2008	Party Name:J.K. INDUSTRIES	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01645/AM09/	RLA File :12/21/040/00028/AM09/	Lic.No/Date:1210006063 31.12.2008	
	Decision : The Committee noted that in the application, it is mentioned that all the import items will be on net-to-net basis. Accordingly, the Committee decided to revert back the case to RA to consider it under GN-4 in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

117	Case No.:22/42/80-ALC2/2008	Party Name:BLUE STAR LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01646/AM09/	RLA File :03/94/040/00887/AM09/	Lic.No/Date:0310500863 01.01.2009	Defer Date: 28.04.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.04.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

118	Case No.:25/42/80-ALC2/2008	Party Name:ASHOK INDUSTRIES,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/01649/AM09/	RLA File :34/24/040/00185/AM09/	Lic.No/Date:3410023113 01.01.2009	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net to net basis. The Regional Authority may take necessary action accordingly.			

119	Case No.:26/42/80-ALC2/2008	Party Name:ULTRA ENGINEERS	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/01650/AM09/	RLA File :31/24/040/00269/AM09/	Lic.No/Date:3110036828 01.01.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- i) Quantities of export products at S.No.1 & 2 may also be specified as 1 No. each. ii) Quantity of import at at S.No.1 may be allowed as 1135.5 Kgs inclusive of 55 % wastage after taking 20 % recovery. iii) Quantity of import at at S.No.2 may be allowed as 446.3 Kgs inclusive of 49.5 % wastage after taking 20 % recovery The Regional Authority may take necessary action accordingly.			

120	Case No.:23/42/80-ALC2/2008	Party Name:VEELINE MEDIA LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01647/AM09/	RLA File :02/24/040/00238/AM09/	Lic.No/Date:0210121774 02.01.2009	Defer Date: 28.04.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.04.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

121	Case No.:28/42/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01652/AM09/	RLA File :31/21/040/00319/AM09/	Lic.No/Date:3110036852 02.01.2009	Defer Date: 28.04.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 28.04.2009.			

122	Case No.:29/42/80-ALC2/2008	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01653/AM09/	RLA File :31/24/040/00248/AM09/	Lic.No/Date:3110036856 02.01.2009	Defer Date: 28.04.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.04.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

123	Case No.:32/42/80-ALC2/2008	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case approved
	HQ File :01/80/050/01656/AM09/	RLA File :03/95/040/00823/AM09/	Lic.No/Date:0310501502 06.01.2009	
	Decision : The DC(MSME) furnished written comments in this case vide their U.O. No.30(338)/2008-ME dated 09.02.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DC(MSME) letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

124	Case No.:36/42/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:49/80-ALC2/2008 03.03.2009	Status:Case deferred
	HQ File :01/80/050/01660/AM09/	RLA File :31/24/040/00274/AM09/	Lic.No/Date:3110036910 06.01.2009	Defer Date: 28.04.2009
	Decision :The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 28.04.2009.			

S.No.129

Case No.A-156	M/s. BHEL,	HQ F.No.01/80/162/555/AM08/DES-I/	Lic.No. & Date
Meeting No.49/09	Ranipet	RLA F.No.04/24/0010/AM08	0410090198
Date: 22.09.2009		Refutation of Norms	Date: 04.07.2007

Date: 3.3.2009	Ratification of Norms	DL04.07.2007
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The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 49/09 held on 03.03.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.04.2009.

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S.No.158

Case No. A/R.12	M/s. Automotive	HQ F.No.01/80/50/1300/AM07/DES-I	Lic.No. & Date
Meeting No. 49/09	Ancillary Services P.	RLAF.No.04/24/040/00358/AM07	0410087385
Dated 3.3.2009	Ltd; Chennai	revision of Norms.	dt. 07.02.2007

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 49/09 held on 03.03.2009 as per the agenda. The representative of the DHI informed the Committee that their comments are under finalization. The Committee, therefore, decided to defer the consideration and to relist the case on 28.04.2009.

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S.No.159

Case No. A/R.40	M/s. Plexion -	HQ F.No.01/81/162/803/AM05/DES-II/I	Lic.No. & Date
Meeting No. 49/09	PDDE.	RLAF.No.07/24/040/00286/AM05	0710032287 dt.
Date: 3.3.2009		Ratification or Norms.	06.09.2004

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 49/09 held on 03.03.2009 as per the agenda. The Committee decided to reject the case on the ground that the firm did not furnish the additional information sought by the sub-Committee that visited the factory premises to work out the wastage norms for the subject authorization, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

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S.No.160

Case No. A/R. 42	M/s. Kilburn Engg.	HQ F.No.01/80/50/541/ AM08/DES.I	
Meeting No. 49/09	Ltd; Mumbai	RA.F.No.03/94/40/772/AM08	Lic.No.03104478478
Date: 3.3.2009		Ratification of norms.	Date 25.10.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 49/09 held on 03.03.2009 as per the agenda. The DHI vide their U.O. No. 3(9)/2008/TSW(B)/50 dt. 29.11.2009 recommended norms for only few items in the absence of complete information from the firm. The Committee, therefore, decided to keep the DHI comments in abeyance and decided to direct the firm to furnish the following information complete in all respects to enable the NC to work out norms for all products. The case may be re-listed on 28.04.2009:-

1. Specific Items of import with quantity (Sl.No. 1, 5 & 15).

S.No.161

Case No. A/R. 43	M/s. Alstom Power	HQ F.No.01/80/50/1285/ AM07/DES.I	
Meeting No. . 49/09	System Hydro; India	RA.F.No.03/94/40/1185/AM07	Lic.No.0310417512
Date: 3.3.2009	Mumbai	Ratification of norms.	Date 25.01.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 49/09 held on 03.03.2009 as per the agenda. The representative of the DHI informed the Committee that their comments are under finalization. The Committee, therefore, decided to defer the consideration and to relist the case on 28.04.2009.

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S.No.162

Case No. A/R. 44	M/s. Alstom Power	HQ F.No.01/80/162/00200/AM08/DES.I	
Meeting No. 49/09	System Hydro; Mumbai	RA.F.No.03/94/40/0032/AM08	Lic.No.0310426534
Date: 3.3.2009		Ratification of norms.	Date 12.04.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 49/09 held on 03.03.2009 as per the agenda. The representative of the DHI informed the Committee that their comments are under finalization. The Committee, therefore, decided to defer the consideration and to relist the case on 28.04.2009.

S.No.163

Case No. A/R. 45	M/s. Saraswati Industrial	HQ F.No.01/81/50/344/AM08/DES.I	
Meeting No. 49/09	Syndicate Ltd.	RA.F.No.05/24/40/539/AM08	Lic.No.0510210113
Date: 3.3.2009		Ratification of norms.	Date 05.10.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 49/09 held on 03.03.2009 as per the agenda. The representative of DHI informed the Committee that papers of the case are readily not available with them The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 28.04.2009.

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S.No.164

Case No. A/R. 47	M/s. Boysen India, Noida	HQ F.No.01/80/162/348/AM08/DES.I	
Meeting No. . 49/09		RA.F.No.05/24/40/539/AM08	Lic.No.0510204085
Date: 3.3.2009		Ratification of norms.	date 25.05.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 49/09 held on 03.03.2009 as per the agenda. The representative of DHI informed the Committee that papers of the case are readily not available with them The Committee therefore handed over the

firm's reply along with all relevant papers to the technical authority for examination and submission of comments. The case may be relisted on 28.04.2009.

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S.No.165

Case No. A/R. 50	M/s. Grandprix Fab (P)	HQ F.No.01/80/162/768AM08/DES.I	
Meeting No. 49/09	Ltd; Faridabad	RA.F.No	Lic.No.0510205955
Date: 3.3.2009		Ratification of norms.	date 10.07.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 49/09 held on 03.03.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.04.2009:-

3. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format for export product at Sl. No. 3.

S.No.166

Case No. A/R. 51	M/s. Imperial Inds. Ltd; ,	HQ F.No.01/80/50/361/AM07/DES.I	
Meeting No. 49/09	New Delhi	RA.F.No	Lic.No.0510185517
Date: : 3.3.2009		Ratification of norms.	dt.29.0.2006

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 49/09 held on 03.03.2009 as

per the agenda. The representative of DHI informed the Committee that papers of the case are readily not available with them. The Committee therefore handed over the firm's reply along with all relevant papers to the technical authority for examination and submission of comments. The case may be relisted on 28.04.2009.

S.No.167

Case No. A/R. 54	M/s. A-1 Fence Products	HQ F.No.01/80/162/94/AM08/DES.I	
Meeting No. 49/09	Co; Mumbai	RA.F.No 3/94/40/1426/AM07	Lic.No0310424462
Date: : 3.3.2009		Ratification of norms.	dt.27.03.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 49/09 held on 03.03.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

- i) Words "Width 25.4 mm and thickness 0.6 mm" added with the description of export product may be replaced with words "Width 18mm, 19mm, 20 mm, 25.4 mm & 35 mm and thickness from 0.4 mm to 0.8 mm".
- ii) Words "0.6 mm thick" added with the description of import item at S.No.1 may be replaced with "0.4 mm to 0.8 mm thick".

The Regional Authority may take necessary action accordingly.

S.No.168

Case No. A/R. 55	M/s. A-1 Fence Products	HQ F.No.01/80/162/336/AM08/DES.I	
Meeting No. 49/09	Co; Mumbai	RA.F.No 3/95/40/331/AM08	Lic.No.0310429888
Date: 3.3.2009		Ratification of norms.	dt.18.05.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 49/09 held on 03.03.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

- i) Words "Width 25.4 mm and thickness 0.6 mm" added with the description of export product may be replaced with words "Width 18mm, 19mm, 20 mm, 25.4 mm & 35 mm and thickness from 0.4 mm to 0.8 mm".
- ii) Words "0.6 mm thick" added with the description of import item at S.No.1 may be replaced with "0.4 mm to 0.8 mm thick".

The Regional Authority may take necessary action accordingly.

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S.No.169

Case No. A/R. 56	M/s. BPL FTA Energies P.	HQ F.No.01/80/162/797/AM08/DES.I	
Meeting No. 49/09	Ltd, Chennai	RA.F.No	Lic.No
Date: 3.3.2009		Ratification of norms.	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 49/09 held on 03.03.2009 as per the agenda. The representative of the DIPP informed the Committee that they require all the details of the case such as copy of firm's application along-with all earlier correspondence made with DGFT by the firm. The Committee, therefore, decided to request RA and the firm to forward the complete details of the case to ratify norms of the subject case. The case may be relisted on 28.04.2009.

S.No.170

Case No. A/R. 57	M/s. AIM	HQ F.No.01/80/50/1120/AM08/DES.II/DES.I	
Meeting No. 49/09	Marketing, Pune	RA.F.No	Lic.No 3110032472
Date: 3.3.2009		Ratification of norms	Dt. 24.1.2008

Case No. 49/09	Subject Matter of Norms	Remarks
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The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 49/09 held on 03.03.2009 as per the agenda. The representative of the **DC(MSME)** informed the Committee that they require all the details of the case such as copy of firm's application along-with all earlier correspondence made with DGFT by the firm. The Committee, therefore, decided to request RA and the firm to forward the complete details of the case to ratify norms of the subject case. The case may be relisted on 28.04.2009.

S.No.171

Case No. A/R. 58	M/s. IDMC,. Vthal	HQ F.No.01/80/50/20/AM07/DES.I	
Meeting No.49/09		RA.F.No 34/24/40/299/AM06	Lic.No34 10058285
Date: 3.3.2009		Ratification of norms	Dt.06.04.2006

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 49/09 held on 03.03.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.04.2009.

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S.No.27

Case No. C-21	M/s. PTC INDUSTRIES Ltd;. Lucknow	HQ F.No. 01/80/162/980/AM09-DES-I	
Meeting No. 49/09 Date: 3.3.2009		RA.F.No Clarification on DEPB	Lic.No

The case regarding clarification on DEPB was considered by the Norms Committee (NC-I) in its Meeting No. 49/09 held on 03.03.2009 as per the agenda. The Committee noted that DEPB Committee already considered the subject matter in its meeting No. 10/AM08 held on 07.03.2008 vide case No. 2 and clarified the doubts of the firm. The Committee accordingly decided to close this case.

S.No.28

Case No. C-24	M/s. Suja Rubber Inds. P. Ltd; Mayiladuthurai.	HQ F.No. 01/80/162/979/AM09-DES-I	
Meeting No. 49/09 Date: 3.3.2009		RA.F.No Clarification on DEPB	Lic.No

The case regarding clarification on DEPB was considered by the Norms Committee (NC-I) in its Meeting No. 49/09 held on 03.03.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.04.2009.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B.D. Gosh, Jt.IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A.Komu)
Chairman